



RAJASTHAN STATE LEGAL SERVICES AUTHORITY

RAJASTHAN HIGH COURT PREMISES, JAIPUR BENCH, JAIPUR

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Report on NATIONAL LOK ADALAT 11.12.2021: Efforts made & achievement ensured in.

Under the patronage and inspiration of Hon'ble the Chief justice, Rajasthan and Patron-in-Chief, RLSA, Hon'ble Chief justice Shri Akil Kureshi, and guidance of Hon'ble Executive Chairman, RLSA, the RLSA this time in the last Lok Adalat of this year, which was organized on **11th December**, has been able to touch the new heights and has ensured disposal of unprecedented **1,29,560** cases involving settlement amount to the tune of Rs 630 crore across the state of Rajasthan.

RAJASTHAN STATE LEGAL SERVICES AUTHORITY										
NATIONAL LOK ADALAT 11.12.2021										
									Total Bench -	903
S. No	Categories	Pre-litigation Cases								
		Online			Offline			Total		
		Taken up	Disposal	Amount	Taken up	Disposal	Amount	Taken up	Disposal	Amount
1	NI Act Cases u/s 138	0	0	0	418	15	2496850	418	15	2496850
2	Money Recovery Cases	484	198	4305686	143877	28559	787318435	144361	28757	791624121
3	Labour and Employment Dispute Cases	0	0	0	95	60	946333	95	60	946333
4	Electricity, Water bills and other bill payment cases (excluding non-compoundable)	0	0	0	9598	3388	13653241	9598	3388	13653241
5	Maintenance Cases	0	0	0	0	0	0	0	0	0
6	Other Cases (Criminal compoundable and other Civil disputes)	0	0	0	2824	2078	2697998	2824	2078	2697998
Total		484	198	4305686	156812	34100	807112857	157296	34298	811418543

S. No	Categories	Pending Cases								
		Online			Offline			Total		
		Taken up	Disposal	Amount	Taken up	Disposal	Amount	Taken up	Disposal	Amount
1	Criminal Compoundable Cases	16	16	0	91111	59085	52987125	91127	59101	52987125
2	NI Act Cases u/s 138	1	1	0	125850	13902	2958477891	125851	13903	2958477891
3	Money Recovery Cases	0	0	0	6892	873	273328162	6892	873	273328162
4	MACT Cases	0	0	0	18140	4517	1911882961	18140	4517	1911882961
5	Labour & Employment Dispute Cases	0	0	0	456	117	37512102	456	117	37512102
6	Electricity, Water bills and other bill payment cases (excluding non-compoundable)	0	0	0	3774	3442	25957084	3774	3442	25957084
7	Matrimonial & Maintenance Matters (Except Divorce)	18	18	0	18194	6475	17385948	18212	6493	17385948
8	Land Aquisition Cases (Pending before Civil courts/ Tribunals)	0	0	0	280	65	58551496	280	65	58551496
9	Service matters relating to Pay & Allowances and Retiral benefits	0	0	0	1322	570	0	1322	570	0
10	Revenue Cases (Pending in District Courts and High Courts only)	0	0	0	12	0	0	12	0	0
11	Other Civil Cases (Such as rent, easmentary rights, injunction suits, specific performance suits) etc.	13	2	275512	35032	6235	181831173	35045	6237	182106685
Total		48	37	275512	301063	95281	5517913942	301111	95318	5518189454

Grand Total	532	235	4581198	457875	129381	6325026799	458407	129616	6329607997
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This disposal is 160% of the previous National Lok Adalat (held on 11.09.2021) disposal and almost 50,000 (48424) more cases have been disposed of in this NLA in comparison to earlier NLA held on 11.09.2021.

This time total **903** Benches for NLA were constituted and unprecedented **4,58,351** cases were referred to NLA.

Special focus was given to identify the new categories of the cases within the categories specified by NALSA.

First time the matters pending with PLAs (Permanent Lok Adalat) were also taken up and Lok Adalat was also organized in Rajasthan Co-operative Tribunal, Rajasthan Non-Govt. Educational Institution Tribunal and Rajasthan State Administrative (Service) Tribunal.

Disputes of employment raised by the employees of the Non-Governmental Educational Institutions and lying pending with the Tribunal constituted under the special Statute were taken up. Likewise, disputes between members and the Co-operative Societies pending with the Tribunal constituted under the Co-operative Societies Act were also taken up for the first time by the Rajasthan Co-operative Tribunal and **10** matters have been settled in this Lok Adalat through Compromise.

Similarly, service matters qua Transfer of Govt. Employees; their suspension; recovery after retirement; retiral benefits; family pension; medical reimbursement were taken up by Rajasthan State Administrative (Service) Tribunal and **485** cases have been settled in this NLA.

Directions were given to refer the cases under section 138 of NI Act invariably, wherein cheque amount was up to 07 Lakh Rupees, as suggested by Hon'ble Executive Chairman, NALSA. Presiding officers were requested to prepare the list of such cases Bank or Finance Company wise, so that the whole process of referral and pre-counselling could be streamlined and we have been able to disposed off **13,902** pending cases.

Likewise, matrimonial disputes involving multiple legal proceedings; such as Maintenance Under Section 125 Cr.P.C./Recovery of maintenance under Section 125(3) of Cr.P.C./ Maintenance under Section 24 Hindu Marriage Act/ Domestic violence proceedings/Criminal Cases under Section 498A & 406 IPC/Matrimonial cases under Section 9,11, 12 Hindu Marriage Act were given priority this time.

Labour and Employment disputes of Rajasthan State Road Transport Corporation Employees and other Govt. Departments/PSUs were also given special focus.

References pending with the Courts having been made under Land Acquisition Act for enhancement of and right to claim compensation were also taken up on priority basis.

Disputes between Landlord and Tenants for eviction and enhancement of rent pending under Rent Control Act were given priority.

Civil Second Appeals pending for more than 03 years and Civil Misc. Appeals arising out of the temporary injunction orders and other interim orders of the Civil Courts were taken up on priority basis for the settlement. Apart from above, the Fatal Accident Claim cases, Election Petitions in which term of elected representative had already been expired, Electrocution cases of human beings and cattles as well as Vasectomy failure cases pending with the PLAs were also given preference.

Constitution of Monitoring Committees

First time the Monitoring Committees consisting of senior judicial officers were put in place at each District HQ and Taluka level to monitor the activities undertaken by the judicial officers for NLA on daily basis so as to come across the bottleneck Ness and find the ways to meet out the same immediately.

Inviting suggestions from all the judicial officers and their implementation

Hon'ble Executive Chairman, RLSA shared his personal e-mail ID with the judicial officers and suggestions were invited from the judicial officers. The suggestions received from the judicial officers were taken care of while issuing the guidelines for making the NLA successful.

Special Campaign with Banks etc.

A special campaign was launched across the State in association with Banks and Finance Companies for their Money Recovery cases and NI Act cases, wherein notices of pre-counselling/NLA were served on litigants through police/PLVs and pre-counselling were convened organising special camps in each court premises between 30.11.2021 and 10.12.2021.

Nomination of Nodal Officer in every District by SP

At the instance of the RLSA, a senior police officer was got nominated as nodal officer in each District for the service of Notices of pre-counselling and settlement of disputes in upcoming National Lok Adalat.

Pre-Counselling:

Chairperson / Secretaries DLSAs/TLSC were requested to ensure that each and every case having slightest element of settlement are referred to NLA and such referred cases should go through the stage of Pre-Counselling. Besides involvement of serving judicial officers, the services of retired judicial officers, Trained Advocate Mediators, Panel Lawyers were also taken for pre-counselling as per requirement for the first time.

In civil disputes and criminal compoundable cases, the pre-counselling camps were organised at the **door step** of the parties by involving elected representatives of the local bodies, like, Sarpanch/ Ward Panch/Chairman Municipal Institutions/ MunicipalCounsellors /Zila Pramukhs/ Pradhans/ Members of Zila Parishad/ Members of Panchayat Samitees /Counsellors associated with the Family Courts, etc.

In this regard the activity of service of notices on the parties and their joining in pre-counselling camps were carried out through PLVs and as the case may be through Beat Constables.

Periodic Meetings with concerned Stake holders/ Judicial Officers

Hon'ble Executive Chairman, RSLSA associated by Hon'ble Chairmen HCLSCs, both at Jodhpur and Jaipur convened a virtual meeting with Chief Secretary of the State Government seeking active and effective participation in matters involving the State Govt. and co-operation of the State Govt. and its instrumentalities in successful convening the upcoming NLA.

Similarly, periodic meetings were convened by Hon'ble Executive Chairman, RSLSA with other stake holders, like; State heads of the insurance companies/banks/financial Institutions, and also with DLSA Chairpersons (District judges) /DLSA Secretaries, judicial officers dealing with Family matters/MAC cases/NI Act cases/Labour and Industrial Disputes/Rent Control Matters/Co-operative disputes/Land Acquisition matters/Employment disputes in Non-Governmental Education Institutions/other judicial officers posted in Special Courts/Tribunals, apart from office bearers of the Bar Associations/other lawyers were convened at RSLSA/HCLSCs/DLSAs/TLSCs/individual court level at regular interval.

Publicity measures-

For the first time as innovative measures, as evolved by Hon'ble Executive Chairman, RSLSA, the Rajasthan State Legal Services Authority effectively used print, electronic and social media platform to spread awareness about the organization of this Lok Adalat, so that maximum number of stakeholders could be informed which in turn increase the participation of all the stakeholders, referral of appropriate cases and ultimately disposal of cases. To make the NLA successful, the event needs to give the momentum, therefore, following publicity measures have been adopted:

- Played Hello Tunes on official mobile numbers of Officers of RSLSA/DLSA/TLSC for spreading awareness about National Lok Adalat.
- Posters and Videos on National Lok Adalat updated as WhatsApp status and what's app profile picture as well on Mobile numbers of Officers of RSLSA/DLSAs/TLSCs.
- Sent Bulk Messages to each and every litigant and their learned advocate for spreading awareness about National Lok Adalat and to induces them to resolve their cases through Lok Adalat.
- Banner/Posters/Hoardings were put up in each and every Gram Panchayats, Bar Office and other Public Places.
- Displayed Digital Advertisement on LED Screens across the State with coordination of Govt. of Rajasthan.
- Displayed Digital Advertisement on the Justice Clock of RHC, Jodhpur and Jaipur.

- Displayed 1 Minute Video to spread awareness for Lok Adalat on State level TV Channels as well as Local TV Channels.
- Displayed L-Bands on Door darshan, First India TV, News 18 and Zee News Rajasthan.
- Advertisement on All India Radio's 17 stations, Big FM and Radio City.
- Distributed Pamphlets in News Papers.
- Regular News Release in each and every newspaper across the State of Rajasthan.
- Use of Mobile Vans in every District with requisite publicity material and music CDs spreading the awareness about event of NLA and benefits associated with the settlement of disputes in NLA.

The use of these innovative measures had created tremendous awareness among the masses and resultantly overwhelmed response of the public in general was seen in this NLA.

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